LOK SABHA

Tuesday, July 30, 1974/Sravana 8, 1896 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

PROF. MADHU DANDAVATE: Before I put my question, I request that as questions 121 and 123 are almost identical, they may be taken up together. The resolution referred to in question No 123 contains exactly the question No. 121

SHRI S. M. BANERJEE: Shri Ramavatar Shastri is here, Sir.

MR. SPEAKER: We also examine whether the questions are similar or identical and if they are similar or identical, they are clubbed together. But, in this case, they are not identical Question No. 123 is a different question.

श्री मधु दंडवते : जो सवाल मैंने पूछा है वह सवाल एन सी सी आर एम के रेजोल्यूशन में है।

अध्यक्ष महोदय : अच्छा चलिए पूछिए आप ।

Railway Minister's Statement Relayed on All India Radio on 27th May, 1974

121. PROF. MADHU DANDAVATE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Minister's statement expressing the willingness of Government to resume negotiations with the representatives of railwaymen following the withdrawal of strike was relayed on the All India Radio on the 27th May, 1974; and

(b) if so, when do Government propose to resume negotiations?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): (a) Giving my reaction about the unconditional withdrawal of a strike to the press on 27th May, 1974, I told them that discussion between the management and the workers are always desirable as it is one of the essentials of Trade Union movement. The same was also relayed by the All India Radio in their bulletin at 9.00 P.M. same day.

(b) It is for the two recognised Federations in the Railways to propose any discussions under the Permanent Negotiating Machinery or under the Joint Consultative Machinery.

रेल मजदूरों के संघर्ष को राष्ट्रीय समन्वय समिति (नेशनल कोआर्डिनेशन कमेटी आफ दि रेलवेमेन्स स्ट्रगल) द्वारा 26 जून, 1974 को पारित प्रस्ताव

*123. **श्री रामावतार शास्त्री :**

डा० लक्ष्मीनारायण पांडेय :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेल मजदूरों के संघर्ष की राष्ट्रीय समन्वय समिति की 26 जून 1974 को आयोजित हुई बैठक में पारित प्रस्ताव सरकार को प्राप्त हो गये हैं; और

(ख) यदि हां, तो उसेकी मोटी रूप-रेखा क्या है और भारत सरकार की इस बारे में क्या प्रतिक्रिया है ?

THE MINISTER OF RAILWAY (SHRI L. N. MISHRA): (a) and (b). A copy of the resolution adopted at the National Coordination Committee for Railwaymen's Struggle meeting held on June 26, 1974 has been received. As Government does not recognise National Coordination Committee for Railwaymen's Struggle no cognisance has been taken thereof.

PROF. MADHU DANDAVATE: The reply given by the Minister appears to be an after-thought I would like to know this from the Minister. Is it not a fact that notwithstanding the provisions of the permanent negotiating machinery and the joint consultative machinery, independent of these provisions, negotiations were conducted with representatives of railwaymen till 30th April, till the arrest of Shri George Fernandes? Why is it that only after that, only now, instead of resuming negotiation which were conducted till the arrest of George Fernandez now a reference is being sought to be made to the permanent negotiating machinery and the joint consultative machinery? Therefore I would like to know whether the same negotiations which were conducted till 30th April will be resumed and if you do not propose to do that what are the special reasons that have arisen after the withdrawal of the strike.

SHRI L. N. MISHRA: We conducted negotiations with AIRF to which the hon. Member belongs and with the NFIR. My Colleague Mr. Qureshi was there and I also participated in the discussion. There was agreement on 6 points. On 2 points we could not agree. And we dispersed. Afterwards strike took place. Mr. George Fernandez was arrested and today the position is that 6 points have been acceded to and on remaining two points, bonus and parity, we are not going to accept. Therefore we feel like this. There is nothing to negotiate. We did not negotiate with NCRS, or whatever name it is; we negotiated with AIRF and NFR as my invitation and the letter to the gentleman will show.

PROF. MADHU DANDAVATE: I want a clarification. He says, on six points there was agreement and on two points no agreement could be reached. He says there is nothing further to be negotiated. It is a very sonsitive issue. Is it not true that even the six points have not been accepted by the All India Railwaymen's Federation and other representatives who accompanied the Federation? The Government might have decided, but the point is, the Federation has not accepted them. How do you say, there is nothing to be negotiated? Therefore I would like you to clarify your answer to the first question and then I will put my second question.

SHRI L. N. MISHRA: The discussion was obvious but there is nothing to clarify. These six demands were accepted by Government and the minutes were to be finalised and representatives of the two organisations participated in the discussion. When these minutes were being finalised and they were about to be adopted on the 2nd morning meeting, in between, something happened. The meeting was held. AIRF people did not participate. Of course, the N.F.I.R. people were there. Of course, the Government's decision was announced. I am prepared to say that these demands were acceded to and there might have been some reservations here and there. By and large, they were accepted. Even though they do not accept them to-day when six demands were accepted, nothing more can be done. (*Interruptions*).

MR. SPEAKER: Kindly sit down I do not accept violation of the rules by a responsible professor like yourself. I would not mind if you straightway put your supplementary. Do

not ask for clarifications by way of another supplementary and all that

PROF. MADHU DANDAVATE: Because I respect the Chair, I now put my supplementary

MR SPEAKER· It is much better to ask straightway your question

PROF. MADHU DANDAVATE: Not accepting my first question for clarification, my second supplementary is this In part (b) of his answer, he was required to discuss under the provisions of the permanent negotiating machmery or under the provisions of the joint consultative machinery Is it not a fact that even under the provisions, already agendas were prepared but, in spite of that, and even, after the strike, when the All India Railwaymen's Federation had already sent their agenda no discussions were held? As far as the provision under the joint consultative machinery is concerned as early as February, an agenda was sent to you Even as late as in April, a meeting was supposed to be held But, for some reasons or another the meeting was not held Why do you make a reference to the provisions of the joint consultative machinery at all? Is it only to delay the negotiations and postpone them?

SHRI L N MISHRA: There is nothing to negotiate so far as six demands are concerned. There may be many more demands I do not say that all their demands have been fulfilled I never said that and I never claim it There might be several questions. I am told the meeting was held That is a regular feature The meetings are to be held at three levels I am not opposed to that What I said was that negotiations on those points cannot be held (*Interruptions*)

MR SPEAKER Now you will please sit down

PROF. MADHU DANDAVATE: My second supplementary is this. Why negotiations were not held?

MR. SPEAKER: No, please You will kindly sit down

श्री रामावतार शास्त्री : क्या यह सच नहीं है कि हड़ताल के दिनों में और हड़ताल समाप्ति के बाद स्वयं राष्ट्रपति, प्रधान मंत्री, रेल मंत्री और गृह मंत्री ने बार बार इस बात की घोषणा की थी कि हड़ताल में भाग लेने की वजह से किसी भी कर्मचारी के खिलाफ कोई कारंवाई नहीं की जाएगी और साथ ही उन्होंने यह भी कहा था कि रेल मजदूरों के साथ, उनके संगठनों के साथ समझौता वार्ता चालू करके समस्या का समाधान निकाला जाएगा। अगर ये बातें उन्होंने कही थीं तो फिर एन सी सी ओ एस और रेलवेमैन फैडरेशन के साथ समझौता वार्ता न चलाने का क्या औचित्य है और क्या इस तरीके से सरकार मजदूरों के साथ तथा हिन्दुस्तान के मजदूर आन्दोलन के साथ विश्वासघात नहीं कर रही है ?

श्री एल० एन० मिश्र विश्वासघात का प्रश्न ही नहीं उठता है। मजदूरों के साथ प्रधान मंत्री की तथा हमारी उतनी ही हमदर्दी है जितनी आपकी है, कम से कम उससे कम तो नहीं है। जहां तक हड़ताल का सवाल है हमने पहले ही कहा था कि यह गैर कानूनी हड़ताल है इल्लीगल स्ट्राइक होगी और उसके जो कंसिक्वेंसिस होंगे फलाफल होंगे वे उनको भुगतने होंगे। अभी भी जो हालत है मेरा खयाल यह है कि हम लोगों का जो व्यवहार हड़तालियों के प्रति है वह काफी उदारता का व्यवहार है और हम काफी उदारता उनके साथ बरत रहे हैं।

श्री रामावतार शास्त्री मजदूरों के अन्दर असन्तोष को देखते हुए क्या यह उचित नहीं होगा कि पूरी रेलवे में—नार्मलसी लाने के लिए जितनी प्रकार की भी कारंवाई की गई है उसे अविलम्ब समाप्त कर दिया जाए ?

श्री एल० एन० मिश्र : नार्मलसी का जहां तक सवाल है, अब हालात नार्मल है एबनार्मल नहीं है। हो सकता है कि गाडियां कुछ थोड़ा लेट चलती हों लेकिन सिचुएशन रेलवे में एबनार्मल नहीं है। वापिस लेने का जहां तक सवाल है अविश्वास का प्रस्ताव जब तीन रोज पहले चल रहा था तो मैंने सिर्फ आंकड़े दिए थे कि कितने लोग गिरफ्तार हुए, कितने छोड़ दिए गए। 19 हजार के करीब गिरफ्तार हुए थे और अब सिर्फ छः सौ के करीब रह गए है। इसी तरह से और भी पन्द्रह हजार लोग छोड़ दिए गए है। धीरे धीरे एक एक केस को हम देख रहे है और अगर उनका उत्तर माकूल होता है तो उनको वापिस ले लिया जाता है। इंडिविजुअल केसिस को देखा जा रहा है। किसी को विक्टिमाइज करने का मंशा हमारा कतई नहीं है।

डा० लक्ष्मीनारायण पांडेय : आपने कहा है कि आठ मांगों में से छः पर विचार हो चुका था और उनको मान लिया गया था। लेकिन फिर भी इन पर विवाद चल रहा था और कहा जा रहा था कि इनको स्वीकार नहीं किया गया है, जब कि आप कहते थे कि इनको स्वीकार कर लिया गया है। तब आपने राष्ट्रीय संघर्ष समिति की जो समन्वय समिति थी उनके नेताओं के साथ बैठ कर बातचीत की। ए आई आर एफ और एन एफ आई आर के लोगों के साथ बैठकर भी आपने बातचीत की। क्या कारण है कि आपके आश्वासनों के बावजूद भी विभिन्न रेलवेज पर कर्मचारियों के साथ दुर्व्यवहार हो रहा है, उनको नौकरी से निकाला जा रहा है, उनका स्थानान्तरित किया जा रहा है, उन से क्वार्टर खाली करवाये जा रहे हैं कोर्ट केसिस ऊपर चलाए जा रहे हैं? इन सभी समस्याओं का बैठकर समाधान हो सके और कर्मचारियों में यह भावना निकल सके कि उनका विक्टिमाइजेशन हो रहा है आप किसी एक मंच पर बैठ कर उनसे बातचीत करने के लिये तैयार है?

श्री एल० एन० मिश्र : एक ही बात को बार बार दोहराया जा रहा है, । हमने कहा है कि समन्वय संघर्ष समिति जो है उसको हमने कोई मान्यता नहीं दी, उसका कोई कागनिजेंस नहीं लिया और न मैं लेने वाला हूं। संघर्ष के लिए अगर वह बनी थी तो संघर्ष तो समाप्त हो गया और अब उसकी जरूरत नहीं है। अगर आप उनको अब भी थोपना चाहते है तो मैं उसके लिए तैयार नहीं हू और मैं इसको नहीं मानूंगा। जहां तक लोगों को परेशान करने का सवाल है, विक्टिमाइजेशन का सवाल है मैं आंकड़े दे चुका हू। आपने यह भी कहा है कि क्वार्टर खाली कराए जा रहे हैं। 34 खाली करवाए गये है सारे हिन्दुस्तान में जबकि 17 लाख मजदूर काम करते हैं। 34 में से 32 उनमें करवाए गये हैं जो डिसमिस्ड एम्प्लायीज है। सिर्फ दो उनमें करवाए गए हैं जिन पर प्रोसीडिंग चल रही है। यह मैं अपनी स्मरण शक्ति के आधार पर कह रहा हू। विक्टिमाइजेशन का मंशा हमारा नहीं है। काफी बहस इस पर हो चुकी है। आप फिर भी एक ही बात को कहना चाहते हैं तो कहते जाए लेकिन हम जिस रास्ते पर है वहीं पर रहेंगे। (व्यवधान)

अध्यक्ष महोदय : शोर करने से कोई मसला हल होता हो तो शोर करके हल कर लें। बड़ी मुश्किल हो गई है, रोज परेशानी पैदा करते हैं।

SHRI SAMAR GUHA: On a point of order. Can the hon. Minister go on repeatedly making wrong statements? Here are thousands of telegrams and reports that we have been getting that they are not being reinstated and break in service is going on I want to know how the hon. Minister is making statement after statement which is factually wrong

श्री नरसिंह नारायण पांडे : मंत्री महोदय इस बात को स्पष्ट करने की कृपा करेंगे कि एन०सी० सी० आर० एम० जो कांस्टीट्यूट हुई और जिससे

आपने स्ट्राइक पहले नेगोशिएट किया तो क्या कारण हैं कि जबकि इसके पहले भी आप इस सदन में और सदन के बाहर आश्वासन दे चुके थे कि हम केवल रिकगनाइज्ड फैडरेशंज से बातचीत करेंगे तो फिर एन० सी० सी० आर० एस० से बातचीत करने के लिए आप क्यों उद्यत हुये ?

जिन डिमांड्ज को आपने माना क्या उनके बारे में आपने कोई मिनट (minute) तैयार किया यदि हां, तो क्या उस पर किसी के हस्ताक्षर भी है, और यदि हां, तो किस रिकगनाइज्ड फैडरेशन के और किन किन लोगों के हस्ताक्षर है ?

श्री एल० एन० मिश्र : पहले भी कभी मैं ने नहीं कहा कि हम ने कोई बातचीत या बैठक एन०सी०सी०आर एस० से की है। हमने कहा है कि जो दो रिकगनाइज्ड फैडरेशन हैं, ए० आई० आर० एफ० और एन० एफ० आई० आर० इन दोनों के जो अध्यक्ष हैं, उनको हमने चिट्ठी लिखी कि आप लोग अपने डैलीगेशन में जिस को लाना चाहें ला सकते हैं। उन पर कोई कंट्रोल हमारा नहीं है। वे लाए भी। इन्हीं दो को हमने मान्यता दी। संघर्ष समिति को कभी मान्यता नहीं दी है और न हो बातचीत के दौरान इस शब्द का उच्चारण ही होने दिया। हम इसको अभी भी नहीं मानते है और पहले भी नहीं मानते थे। इस वास्ते यह आमक बात है कि हमने इसको मान्यता दी।

जहां तक मिनट्स की बात है। जो मिनट्स तैयार हुये वे शायद सेटरडे को हुये उस दिन शायद छुट्टी थी, हमारे लोग आए, ए० आई० आर० एफ० के लोग भी आए, जो डैलीगेशन में थे, एन० एफ० आई० आर० के लोग भी आये। दस्तखत उन पर होने बाकी थे। दूसरे दिन प्रातःकाल दो तारीख को जार्ज फरनेंडीस साहब पकड़ लिये गये। उस दिन हमारी बैठक हुई नौ बजे। उसमें हम लोग थे, एन० एफ० आई० आर० के लोग आये। ए० आई० आर०एफ० के लोग नहीं आए। उसमे जो लोग मौजूद थे उन्होंने इसको माना। जो गैर हाजिर थे उन की जवाबदेही म कैसे ले सकता हूं।

श्री नरसिंह नारायण पांडे : जो लोग आए उनमें से कौन कौन से लोगों ने दस्तखत किये ?

श्री एल० एन० मिश्र : जितने मौजूद थे। एन० एफ० आई० आर० के सभी ने उसको मंजूर किया।

SHRI MADHU LIMAYE: Who has signed the minutes? Which organisation has signed to the minutes?

SHRI L N. MISHRA: I have said a number of times that the NFR people have accepted the signing of the minutes; the minutes were read out and they all accepted it

SHRI SAMAR GUHA: The hon. Minister says that they had accepted the signing of it. How is it possible? Kindly ask the hon. Minister to state who had signed the minutes? The question was straight namely whether any of those things was signed. But he only says that they were accepted. He has not said whether they were signed or not. That is the most relevant question. He has not answered it.

SHRI L. N. MISHRA I do not understand why they are beating about the bush. I say that all those who were present there accepted the minutes of the meeting; they were read out by the Chairman I cannot remember who signed it; the member of four or five delegations were present They may better ask the NFIR people whether they accepted it or not. I would say that I am not going to give out the names, because I shall be embarrassing by friends by doing so But I might say that there were a number of Members of Parliament in the delegation of the AIRF also who had accepted the minutes of the meeting. (*Interruptions*)

SHRIMATI PARVATHI KRISHNAN: He is misleading the House

SHRI DINESH CHANDRA GOSWAMI: In order to avoid an impression in the minds of the workers that there has been victimisation, I think the cases of termination of service should be disposed of as early as possible. One of the difficulties experienced by the General Managers in this connection is that they do not have the power of reviewing their own orders. This has to be done by the Railway Board. If these cases come to the Railway Board, it will mean a lot of delay in their disposal. In this view of the matter, have Government any proposal to confer the power of review on General Managers or have Government in view any other measures to see that these cases are disposed of as early as possible?

SHRI L. N. MISHRA: So far as break in service is concerned, the people affected were 5.5 lakhs. Out of them 60,000 cases have been disposed of and their break in service has been condoned. All the Zonal Managers are going through them and I think it should not take long to dispose of them. On an individual basis each case is being considered.

SHRI DINESH CHANDRA GOSWAMI: In the NF Railway, the General Manager is saying that he has no power to review his own cases under the rules. Are you conferring on him the power to review these cases or are you following any other procedure to see that the cases are disposed of speedily?

SHRI L. N. MISHRA: We have decentralised. We want quick disposal of the cases. Zonal Managers will have the power, and have got the power.

श्री अटल बिहारी वाजपेयी : रेल हड़ताल के दौरान विरोधी दलों के कुछ साथियों की प्रधान मंत्री के साथ वार्ता हुई थी। उसमें सरकार की ओर से ये सुझाव आए थे कि अगर हड़ताल वापिस ले ली जाए तो फिर कर्मचारियों के साथ बातचीत शुरू कर दी जायेगी। मैं जानना चाहता हूं कि हड़ताल समाप्त होने के बाद भी कर्मचारियों के साथ बातचीत शुरू क्यों नहीं की जा रही है? मंत्री महोदय ने स्वीकार किया था पिछले विवाद में कि श्री जार्ज फरनेंडीस अपने साथ जिन लोगों को लाना चाहते हैं उन्हें लाने की उनको इजाजत दे दी गई है। मैं जानना चाहता हूं कि क्या वह स्थिति अभी कायम है। (व्यवधान) आप पलट रहे हैं। मैं जानना चाहता हूं कि जो पुरानी संघर्ष समिति थी उसके साथ बातचीत आरम्भ करने में कौन सी कठिनाई है?

श्री एल० एन० मिश्र : मैंने प्रारम्भ में कहा कि हम कोई संघर्ष समिति को नहीं मानते है। दो फैडरेशन रिकगनाइज्ड हैं आल इंडिया रेलवेमैन फैडरेशन और नेशनल फैडरेशन आफ इंडियन रेलवेमैन। दोनों के साथ बातचीत हो सकती है आज भी और भविष्य में भी। जहां तक आठ मांगों का प्रश्न है वे डिसकस हो चुकी है। छः मान ली गई हैं और दो को मानने के पक्ष में हम नहीं है कतई मानने को तैयार नहीं। इन दो बातों को लेकर नेगोशिएशन नहीं हो सकती है। दो मान्यता प्राप्त फैडरेशन के साथ हम किसी दिन भी बैठने के लिए तैयार हैं। कोई नई बात हो या और कोई बात हो तो जनरल मैनेजर उनके साथ बैठ सकते हैं। और हमारी जरूरत होगी तो हम भी बैठने के लिए तैयार है। लेकिन मांग तो लाए (व्यवधान)। मैं यह तो नहीं कहूंगा कि आप गलत कह रहे हैं। लेकिन सरकार की तरफ से फार्मुला नहीं आया था कि हड़ताल समाप्त होजाय तो सब को छोड़ दिया जाएगा। इस बात का खंडन दूसरे दिन सरकार की तरफ से कर दिया गया था।

श्री अटल बिहारी वाजपेयी : हम मौजूद थे। हमारे सामने ऐसी बातें कर रहे हैं।

श्री एल० एन० मिश्र : हम भी थे। लेकिन उसमें जाने की क्या जरूरत है।

श्री अटल बिहारी वाजपेयी : मेरा व्यवस्था का प्रश्न है। प्रधान मंत्री द्वारा बुलाई गई बैठक

में वे अकेले नहीं थे। प्रतिपक्ष के सभी नेता बैठक में थे। श्री फखरुद्दीन अली अहमद की तरफ से तीन प्वाइंट फार्मुला आया था। आज रेल मंत्री उससे भी इन्कार कर रहे हैं। उसको मानने के लिए तैयार नहीं हैं। (व्यवधान) मेरे प्रश्न का जवाब नहीं आया है। अगर श्री जार्ज फरनेंडीस और लोगों को साथ लेकर बातचीत के लिए आए तो आप को बातचीत स्वीकार होगी या नहीं ? हड़ताल के पहले यही स्थिति थी। अब उस स्थिति को बदलने की क्या जरूरत है ?

श्री एल० एन० मिश्र : गर्म होने की जरूरत नहीं है। मामला काफी ठंडा हो चुका है। आप कहते हैं कि सरकार की तरफ से तीन प्वाइंट फार्मुला आया। मैं वहां बैठा हुआ था। हमारे दिमाग पर यही असर पड़ा कि सरकार की तरफ से आया वह फार्मुला नहीं था। आप कहते हैं तो हो सकता है। आप भी बैठे थे और मैं भी बैठा था। आप अपनी बात रख सकते हैं मैं अपनी रख सकता हूं। हमारी समझ में जो भी बात आई हमने रखी।

माननीय सदस्य कहते हैं कि सरकार एन० सी० सी० आर० एस० से बातचीत करने के लिए तैयार क्यों नहीं है। हमने कहा है कि ए० आई० आर० एफ० इस बात के लिए स्वतंत्र है कि वह जिसको भी चाहे, अपने साथ डेलिगेशन में ले आये। हमें उस पर कोई एतराज नहीं है। हमने कहा है कि जो नया संगठन बना है एन० सी० सी० आर० एस०, उसको मान्यता नहीं दी गई है। ए० आई० आर० एफ० को पूरी मान्यता दी गई है। उसके सदस्य आ सकते हैं—श्री इन्द्रजीत गुप्त आ सकते हैं।

SHRI PILOO MODY: Every newspaper called it the Prime Minister's three point formula

SHRI L. N. MISHRA: It was not the Prime Minister's formula.

SHRI PILOO MODY: Then why should the newspapers say so?

SHRI S. M. BANERJEE: Sir, on a point of order. The name of Shri F. A. Ahmed, who is no more a Minister, has been mentioned. He is a Member of this House. He was a member of the Cabinet and since his name has been brought in and it was said that the formula was given by a member of the Cabinet, he should be asked to come here and clarify. He is in Delhi. If it is found that he is wrong, such an irresponsible person should not be voted as the President of the country.

MR. SPEAKER: This is not a point of order. Such points of order should not be raised during the question hour.

SHRI INDRAJIT GUPTA: The hon Minister goes on insisting day in and day out that six of the demands contained in the strike notice had been accepted. One of the demands was the abolition of the system of casual labour on the Railways and according to him it has been accepted. I should like to know from him whether during the course of the strike several thousands of workers who had completed six months and more as casual labour and had already become what is known as temporary workers enjoying regular scales of pay have been discharged and are now being told that they would be taken back to work only on condition that they revert again to the status of casual labourers on daily wage basis

SHRI L. N. MISHRA: Shri Indrajit Gupta had raised the point during the debate and in Calcutta also when he met me. I had stated that within the purview of the recommendation of the Miabhoy Tribunal casual workers would be taken back on the lines suggested by them. I shall try to find out if temporary workers are being treated as casual workers; I have not come across such cases.

There is one thing which Mr. Gupta will appreciate. There has been a break in service in almost all the cases of persons who had gone on strike because of the no-work-no-pay and we are not going to condone it. Therefore these difficulties are there but I shall look into them.... (*Interruptions*)

MR. SPEAKER: This question has taken too much time.

श्री मधु लिमये : रेलवे के एक सेकुलर मे कहा गया है –

"It has been observed that despite the issue of Shri Goel's D. O. no appreciable progress has been made either in regard to processing of cases of condonation of break in service or disposal of appeals preferred by the May 1974 strikers against their dismissal, removal, termination The Board have also expressed their concern on this account"

इस मे प्रकट होता है कि स्वय रेलवे बोर्ड के लोग इस बारे मे चिन्ता व्यक्त कर रहे है। रीमूवल या टर्मिनेशन के केसिस के बारे मे जल्दी कार्यवाही नही हो ही है। 14 जून को पार्लियामेट के कुछ सदस्य के साथ मत्री महोदय की बातचीत हुई थी। उसकी रपट मैंने तत्काल उनके पास भेज दी थी, जिसका उन्होंने प्रतिवाद नही किया है, क्योंकि जो उन्होंने कहा था मैंने उसी को रिकार्ड किया।

विक्टिमाइजेशन आदि के बारे मे आल इडिया रेडियो मे मत्री महोदय का वक्तव्य प्रसारित किया गया है –

"The Railway Minister has stated that there will be no victimisation of the employees who participated in the strike but the cases of those who are charged with violence, sabotage, etc. will be dealt with according to law

जिन लोगों पर हिंसा या आगजनी आदि का कोई आरोप नही है, उन को तत्काल रीइन-स्टेट क्यो नही किया जा रहा है ? रेलवे बोर्ड यह चिन्ता व्यक्त कर रहा है कि नीचे के लोग उस के निर्देशो पर अमल नही कर रहे है। क्या मत्री महोदय इस सदन को यह आश्वासन देंगे कि एक दो दिन के अन्दर ये सारे मामले तय कर दिये जायेंगे और फिर इस सदन को इस बारे मे शिकायत करने का मौका नही मिलेगा ?

श्री एल० एन० मिश्र . हमने साफ कहा था कि इण्डिविजुअल केसिज देखे जा रहे है। इस मे करीब साढ़े पाच लाख व्यक्ति ब्रेक इन सर्विस से एफेक्टिड हुए है और उन मे से 60,000 को हम ने रद्द किया है। बाकी केसिज को देखने मे समय लगेगा। हर व्यक्ति के केस को मेरिट पर देख कर हम लेते जायेंगे।

SHRI INDRAJIT GUPTA: I want to know whether you are satisfied with his reply. He goes on saying that 6,000 cases of break in service had been dealt with. Is it the same thing as referring to people who had been dismissed? A man who is not dismissed has also a break in service. The hon. Member is asking about something else; he is not replying to it

SHRI VASANT SATHE: The best thing for the hon. Minister is to say how many persons are guilty of violence and sabotage. If we know that, automatically this can be deducted. What is the difficulty?

MR SPEAKER You have taken forty minutes over this question

श्री मधु लिमये : अध्यक्ष महोदय अगर सरकार ने जल्दी कार्यवाही न की तो इस सदन का बहुत वक्त इस में जायेगा।

अध्यक्ष महोदय : तो फिर आप इस को क्वेश्चन आवर न कहिए, इस को डीबेट आवर कहिए।

श्री मधु लिमये : यह लाखों लोगों का सवाल है। मंत्री महोदय सब बातों को कैजुअल मैनर में ले रहे हैं। इन के बीच और हमारे बीच जो बात हुई, जिस का मैंने लेखबद्ध भी किया है, उसका प्रतिवाद नहीं किया गया है, फिर आप उस को इम्पलीमेंट क्यों नहीं कर रहे हैं, इसमें क्या झगड़ा है ?

(*Interruptions*).

MR. SPEAKER: Next question.

SHRI K. S. CHAVDA: Sir, today the total number of questions is only 18 because two questions Nos. 122 and 134 have been transferred and two Members are deprived of their right.

MR. SPEAKER: It has been happening in the past also. Sometimes after the question list is printed, the member writes himself saying it may be transferred. Sometimes the department writes because there is a dispute as to who will answer it. So, the speaker has to accept that request for transfer.

Demand from Ministry of Agriculture for allocation of more diesel oil to States

*127. SHRI RAGHUNANDAN LAL BHATIA:

SHRI D. D. DESAI:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Agriculture Minister had asked his Ministry to alocate more diesel oil to the States; and

(b) if so, action taken thereon?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): (a) Agriculture Minister has requested for adequate provision of diesel oil to agriculturists.

(b) Arrangements are being made to ensure supply of diesel on priority for the agricultural sector.

SHRI RAGHUNANDAN LAL BHATIA: On 30th June the minister made statement that the requirements of the States with regard to diesel oil will be fully met.. May I know if any request was made by Punjab for diesel oil and if so what quantities have been supplied to Punjab?

SHRI D. K. BOROOAH: It is a fact that a statement was made that so far as diesel for agricultural purposes is concerned, we will try to meet the demands. Punjab is a highly developed agricultural State. Their demands are large and therefore, pressures from Punjab are also very strong. From time to time they have been coming to see us for diesel oil. We are happy to say that they have said that their requirements have been met by and large and they have no complaint on that score. That is what the Chief Minister and other ministers told me. This year their requirements are 1,17,996 tonnes of HSD and 81,225 tonnes of LDO. I do not know how much has been given to them. But they have made no complaint.

SHRI D. N. TIWARY: May I know whether it is a fact that the supply of diesel to Bihar is a very meagre quantity and so the agriculturists are suffering for want of diesel and, therefore, the fields are withering

SHRI D. K. BOROOAH: Bihar agriculture is not highly mechanised.

SHRI D. N. TIWARY: I protest. Bihar is the second largest State in the whole of India.

SHRI D. K. BOROOAH: I referred to mechanisation.

SHRI VASANT SATHE: He should know about Bihar because he was the Governor there once.